Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

(Amount in ₹)

Sl. No.	Category of creditor	Summary of claims received		Summar admitted	y of claims	Amount of	Amount of claims not	claims under	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted	contingen t claims	admitted	verification		8:
1	Secured financial creditors belonging to any class of creditors	0	0.00	0	0.00	0.00	0.00	0.00		No claims have been received from this category of creditor by RP till 3rd October, 2022
2	Unsecured financial creditors belonging to any class of creditors	0	0.00	0	0.00	0.00	0.00	0.00	2	No claims have been received from this category of creditor by RP till 3rd October, 2022
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	4	5,93,34,36,051.48	4	5,87,84,36,051.48	0.00	6,00,00,000	0.00	3	ś
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	13	26,95,69,73,350.90	13	24,94,46,91,829.90	0.00	1,35,00,00,000	66,22,81,521.00	4	64
5	Operational creditors (Workmen)	0	0.00	0	0.00	0.00	0.00	0.00	5	No claims have been received from this category of creditor by RP till 3rd October, 2022
6	Operational creditors (Employees)	1	2,55,461	0	0.00	0.00	2,55,461	0.00	6	
7	Operational creditors (Government Dues)	1	63,13,258.00	0	0.00	0.00	0.00	63,13,258.00	7	
8	Operational creditors (other than Workmen and Employees and Government Dues)	2	3,11,62,000.00	0	0.00	0.00	17,70,000	2,93,92,000	8	6
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0.00	0	0.00	0.00	0.00	0.00	9	No claims have been received from this category of creditor by PSIBO 3 rd October 2022
Hair?	Total	21	32,92,81,40,121.38	17	30,82,31,27,881.38	0.00	1,41,20,25,461.00	69,79,86,779.00		PA-002/

Notes:

- 1. Pursuant to Regulation 10 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, an Interim Resolution Professional/Resolution Professional may call for such other evidence or clarification as he deems fit from the financial creditor for substantiating the whole or a part of its claim.
- 2. Pursuant to Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the IRP/RP reserves the right to modify your claim on the basis of any additional information/documents that may come to our notice during the Corporate Insolvency Resolution Process. In case of any such modifications to the admitted claim amount, intimation shall be sent to the concerned creditors.

Annexure-2

Name of the corporate debtor: Rajesh Construction Company Private Limited; Date of commencement of CIRP 13th May, 2021; List of creditors as on: 3rd October, 2022

List of unsecured financial creditors belonging to any class of creditors

(Amount in ₹)

SI. No.	_	Details of claim received			Det	ails of claim	admitted		Amount of contingent	Amount of any	Amount of claim not	Amount of claim under	Remarks if
		Date of receipt		Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC	claim	mutual dues, that may be set- off	admitted	verification	
			NIL	NIL									
		HITCHIE P. S.											
													*
	7												1